

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
SPECIAL BENCH
COURT - 1

ITEM No.221
Co.Appeal 77 of 2020

Proceedings under Section 58 & 59 of Co. Act, 2013

IN THE MATTER OF:

Mehul I Shah

.....Applicant

V/s

United Phosphorus Ltd & Ors

.....Respondent

Order delivered on: 22/07/2024

Coram:

Mr. Praveen Gupta, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Dheeraj Garg, Advocate for

: Ms. Hetavi Sancheti, Advocate

For the Respondent :

ORDER

(Hybrid Mode)

None has appeared on behalf of the respondent.

It is seen that, order dated 18.04.2024, has not been complied with by respondent Nos. 1 and 2 till now.

Learned Counsel for the applicant seeks adjournment in the matter, which is allowed.

Re-list for hearing on 26.09.2024.

-sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

-sd-

PRAVEEN GUPTA
MEMBER (JUDICIAL)